

Government of Jammu and Kashmir
Department of Law, Justice and Parliamentary Affairs
Civil Secretariat
Srinagar/Jammu

Subject:-Litigation Reforms and effective monitoring of Litigation in Union territory of
Jammu and Kashmir-Appointment of Officer In charge(OIC) Litigation.

GOVERNMENT ORDER NO:-19100 - JK (LD) of 2025
DATED:- 16 - 12 - 2025

Sanction is hereby accorded to the appointment of Officer's of Power Development Department (JKPDC) as mentioned in annexure to this Government Order as Officer In charge (OIC) Litigation for the cases indicated against each including Contempt Petition, if any, pending before Hon'ble Supreme Court of India/Hon'ble High Court of J&K and Ladakh/Central Administrative Tribunal or any other forum.

The terms and conditions of appointment of the OIC shall be governed by the provisions of Government Order No.1673-JK(LD) of 2021 dated 24.03.2021.

By order of Government of Jammu and Kashmir.

Sd/-

(Achal Sethi)

Secretary to Government,

Dated:-16- 12 - 2025

No:- LAW-OIC/12/2025

Copy to the:-

1. Learned Advocate General, J&K.
2. Principal Secretary to Hon'ble Lieutenant Governor, Raj Bhawan.
3. Joint Secretary (J&K), Ministry of Home Affairs, Government of India.
4. Principal Secretary to Government, Power Development Department. .
5. Registrar General, High Court of J&K and Ladakh, Jammu/Srinagar.
6. Principal Secretary to Hon'ble Chief Justice, High Court of J&K and Ladakh.
7. Director Litigation , Srinagar/ Jammu.
8. Law Officer concerned
9. Officer In Charge Litigation (OIC).
10. Private Secretary to Chief Secretary for information of Chief Secretary.
11. Private Secretary to Secretary Law.
12. Incharge Website.
13. Government Order file.
14. Concerned file.

(Reyaz Ali Bhat)

Deputy Legal Remembrancer



Annexure to the Government Order No. 19100– JK (LD) of 2025 dated 16.12.2025.

S. No.	Case title	OIC
1	1. WP(C) No. 2518/2021, CM No. 5216/2024, Muneera Begum Vs State of J&K and ors. 2. WP(C) No.1046/2022 Mohammad Rafiq Tandyal Vs UT of J&K and ors.	Mr. Shahid Bashir, Assistant Engineer(Elect.), Executive Engineer LJHP Baramulla (Mob. No. 9906435519)
2	WP(C) No. 661/2025 Ghulam Mohi-ud-din Ahanger Vs UT of J&K (PDD) and ors.	Mr. Irfan Ahmed Untoo, Assistant Executive Engineer (Mech.), MID JKPDC Srinagar (Mob. No. 7006524751)
3	CCP(S) 87/2025 titled Chain Singh Vs State of J&K & Ors.	Mr. Sachin Singh Manhas, Assistant Engineer, CMD BHEP Chanderkote (Mob. No. 9596855892)
4	OWP 272/2011 titled Jaswant Singh & Others Vs State of J&K through Commissioner/Secretary Revenue Department & ors.	Mr. Sourab Jamwal, Assistant Engineer, PHD BHEP Chanderkote (Mob. No. 8716070022)
5	1. Contempt/CCP(S) No. 335 of 2025 in SWP 870/2007 Santosh Kumari Vs Rahul Yadav 2. SWP 2048/2013 Brham Kumar Khajuria Vs State of J&K & Ors.	Mr. Dawanjeet Singh, Administrative Officer, JKPDC (Mob. No. 9419134752)

Neeraj Jms